

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN BENCH, KOLKATA

I.A. NO. 58 OF 2026

IN

ORIGINAL APPLICATION NO. 123 OF 2026

IN THE MATTER OF:

SANJEEV KUMAR BHARTI

...APPLICANT

VERSUS

STATE OF BIHAR & ORS

...RESPONDENTS

INDEX

S. NO	PARTICULARS	PAGE NO.
1.	Application for Exemption from filing legible typed copies and coloured copies of the annexures alongwith Affidavit.	1-5

FILED BY:

Vanshdeep

[VANSHDEEP DALMIA]

COUNSEL FOR THE APPLICANT

206, Jor Bagh, New Delhi-110003

M. No. 9810077085

Email id: vanshdeepdalmia@gmail.com

Place: Kolkata

Filed on: 09.05.2026

✕

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN BENCH, KOLKATA

I.A. NO. _____ OF 2026

IN

ORIGINAL APPLICATION NO. _____ OF 2026

IN THE MATTER OF:

SANJEEV KUMAR BHARTI

...APPLICANT

VERSUS

STATE OF BIHAR & ORS

...RESPONDENTS

APPLICATION FOR EXEMPTION FROM FILING LEGIBLE
TYPED COPIES AND COLOURED COPIES OF THE
ANNEXURES

TO,

THE HON'BLE CHAIRPERSON
AND HIS COMPANION MEMBERS
OF THE NATIONAL GREEN TRIBUNAL

THE HUMBLE ORIGINAL APPLICATION
OF THE APPLICANT HEREIN:

MOST RESPECTFULLY SHOWETH:

1. The present Application is being filed under Section 14 and 15 of the National Green Tribunal Act, 2010 raising a serious *Substantial Question relating to the Environment*, by challenging the District Survey Report [**IMPUGNED DSR**] for District Jamui, Bihar. The present OA further challenges the Impugned E-Auction Notice dated 02.04.2026 [**IMPUGNED AUCTION NOTICE**] issued by the Respondent No. 2 Department of Mining and Geology.
2. That the detailed facts and circumstances leading to the filing of the present Application have been set out in detail in the body of the



Application and the same are not being repeated herein for the sake of brevity and to avoid prolixity. The Applicant craves leave of this Hon'ble Tribunal to refer to and rely upon the averments and submissions made in the body of the Original Application and the same may be read as part and parcel of the present Application also.

3. That the Annexure filed as Annexure A-10 is the Impugned DSR of District Jamui and has been downloaded from the District Administration official website. However, it is pertinent to mentioned that the said copy of the impugned DSR is not available on the website anymore and further the Applicant herein has no other source to obtain the same. It is submitted that the Applicant was able to obtain only the present black and white copy of the Impugned DSR and that coloured copy of the same is not available online.
4. That it is further submitted that some of the pages of the said Annexure are dim/illegible, and the Applicant is unable to get a clear copy or get the same typed. Therefore, this Hon'ble Tribunal may graciously be pleased to exempt the Applicant from filing the legible copies of the said Annexure as well.
5. That the Application is made *bonafide* and in the interest of justice.

PRAYER

In view of the above facts and circumstances and reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

- a) Exempt the Applicant from filing the legible and/or coloured copies of Annexure A-10 appended to the present Original Application;

✕

- b) Pass any other Orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case;

**AND FOR THIS ACT OF KINDNESS THE APPLICANT AS IN
DUTY BOUND SHALL EVER PRAY**

FILED BY:

Vanshdeep Dalmia

[VANSHDEEP DALMIA]
COUNSEL FOR THE APPLICANT
206, Jor Bagh, New Delhi-110003
M. No. 9810077085
Email id: vanshdeepdalmia@gmail.com

Place: Kolkata

Filed on: 09.05.2026



DIST BAF ASSOCIATION
JAMUI
B.M.R.F.
ESTD-1884
S.N. B-89008
RS-25/-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN BENCH, KOLKATA

I.A. NO. _____ OF 2026
IN
ORIGINAL APPLICATION NO. _____ OF 2026

IN THE MATTER OF:

SANJEEV KUMAR BHARTI ...APPLICANT
VERSUS
STATE OF BIHAR & ORS ...RESPONDENTS

AFFIDAVIT

I, Sanjeev Kumar Bharti S/o Brahamdev Ydaav, R/o Tola Banjama, Sahiya, Jamui, Jhajha, Bihar - 811308, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above Original Application and I am well conversant with the facts and circumstances of the case and competent to depose the present Affidavit.
2. That I have read and understood the contents of the accompanying application(s) which has been drafted on my instructions and I say that the facts stated therein are true to my knowledge.
3. That the Annexures/Documents are true copies of their respective original.
4. That the averments of facts stated herein above are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

3306
28/04/26

Aadhar No 8222 0526 6234

संजीव कुमार भारती
DEPONENT

VERIFICATION:-

Verified at JAMUI on this 28 day April 2026, that the contents of the present affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Subhash Chandra Singh
NOTARY (A.D.V.)
Civil Court, Jamui

संजीव कुमार भारती
DEPONENT

Sri/Smt. Sanjeev Kumar Bharti
who is identified by Sri/Smt. Advocate
Solemnly affirmed and
declared before me.

Subhash Chandra Singh
Adv.
28/4/26

